

**NATIONAL COMPANY LAW TRIBUNAL, MUMBAI BENCH**  
**COURT III**

102. M.A. 2944/2019

In

C.P.(IB)-1785(MB)/2017

CORAM: MS. LAKSHMI GURUNG, MEMBER (J)  
SH. CHARANJEET SINGH GULATI, MEMBER (T)

ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL  
COMPANY LAW TRIBUNAL ON **02.07.2024**

NAME OF THE PARTIES: Asset Reconstruction Company (India) Ltd  
V/s.  
Surya Treasure Island Pvt Ltd

**Appearance**

For Applicant : Ashwini Chindarkar

For Respondent : Amruta Sawant

SECTION 7 OF THE IBC, 2016

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**ORDER**

**Hearing Through: Virtually and Physical (Hybrid) Mode**

Learned counsel for the Applicant submits that Respondents have been served through E-mail. It has further submitted that Respondents No. R-1, R-2, R-6, R-8 and R-9 have already put in their appearance before the Court. Upon query, Ld. Counsel for Applicant undertakes to file better affidavit providing the source of the E-mail I.D. and that the E-mail I.D. belongs to the said respondents, within one week.

It was also submitted that resolution plan has already been approved and, therefore, the applicant has to explain the authority derived from the resolution plan as to who will prosecute the present application for preferential transaction under Section 43 of I.B.C. List this matter on **09.08.2024.**

*Sd-*

CHARANJEET SINGH GULATI  
Member (Technical)

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*Sd-*

LAKSHMI GURUNG  
Member (Judicial)